

Central Administrative Tribunal, Principal Bench

Original Application No.2350 of 2002

New Delhi, this the 7th day of April, 2003

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.S.K.Malhotra,Member(A)

Shri Suresh Pal Singh
Clerk
under Chief Yard Master,
Northern Railway
Tughlakabad
New Delhi

.... Applicant

(By Advocate: Shri B.S. Mainee)

Versus

Union of India through:

1. The General Manager,
Northern Railway
Baroda House, New Delhi

2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi

.... Respondents

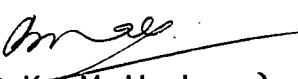
(By Advocate: Shri V.S.R. Krishna)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute, as has been mentioned in the counter reply, that during the pendency of the present application, the disciplinary authority has passed an order. Learned counsel for the applicant states that he would challenge the same in accordance with law and subject to that, he does not press the present O.A.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.K. Malhotra)

Member(A)


(V.S. Aggarwal)
Chairman

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